CENTRAL ELECTRICITY REGULATORY COMMISSION New Delhi

Petition No. 281/TT/2025

Subject	:	Petition for truing up of transmission tariff for the 2019-24 period and determination of transmission tariff for the 2024-29 period for the Assets under "Start-up Power to DVC and Maithon Right Bank Generation Projects" in the Eastern Region.
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Bihar State Power (Holding) Company Limited (BSPHCL) and 8 Others
Date of Hearing	:	13.3.2025
Coram	:	Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Parties Present	:	Shri Mohd Mohsin, PGCIL Shri VC Sekhar, PGCIL Shri Angaru Naresh, PGCIL Shri Vishal Sagar, PGCIL Shri Suchitra Rani Gautam, PGCIL Shri Viyok kumar Singh, PGCIL

Shri Vivek kumar Singh, PGCIL

Shri Amit Yadav, PGCIL Shri Anshul Garg, PGCIL Shri Abhijit Daimari, PGCIL

Shri Arjun Malhotra, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed for the truing up of the transmission tariff for the 2019-24 tariff period and determination of the transmission tariff for the 2024-29 period. The representative of the Petitioner requested time to amend the instant Petition, since there is reconductoring of the asset involved in the instant Petition and also requested to list the instant Petition alongwith Petition No. 408/TT/2024 (wherein Asset-10 "Reconductoring of Maithon RB-Maithon(PG) 400 kV D/C along with modification/addition of bay equipment at both ends of the line" is involved).

2. None were present on behalf of the Respondents despite notice.

3. The Commission acceded to the request and directed the Petitioner to file the following information, on an affidavit, within two weeks with a copy to the Respondents:

(a) Amended Petition(s) along with the copy of the Investment Approval with an advance copy to the Respondents, who may file their respective replies



within a week and the Petitioner may file rejoinder thereof within a week thereafter.

- (b) Whether any transmission asset covered in the instant Petition have been de-capitalized? If yes, the details thereof.
- 4. The Petition will be listed for the hearing on **20.5.2025**.

By order of the Commission

-/sd (T. D. Pant) Joint Chief (Law)

